

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, Dated: 23.8.1979

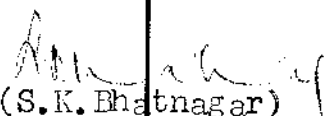
NOTIFICATION  
Income tax

No. 2980 (F.No.261/7/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121 A of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendments in the Schedule appended to its Notification No.2471(F.No.261/22/78-ITJ) dated 18.8.1978, in Notification No.2581(F.No.261/22/78-ITJ) dated 4 15.11.1978 and Notification No.2637(F.No.261/22/78-ITJ) dated 4.1.79.

In the said Schedule the following alteration shall be made:

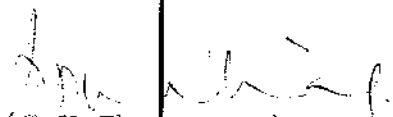
Sr. No.	Charge with Head Quarters	Income-tax Circles and Wards added/deleted.
3.	Commissioner(Appeals) Baroda.	Entry No.13 shall be read as under:  13. Central Circles-I,II & III, Surat.

This Notification shall take effect from 1.9.1979.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.

Copy to:-

1. The Commissioner of Income-tax, Gujarat(Central), Ahmedabad. 15 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) ( Bulletin) - New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.